

Contd.

(11)

Learned Counsel for the applicant prayed for and granted ~~the~~ one week's time to amend this application.

List on 28.9.92 for Final hearing. Part-Heard.


(M. Y. Priolkar)
M(A)


(S. K. Dhaon)
V/C

Dated: 28.9.92.

Mr. V. M. Bendre for the applicant.

Learned Counsel states that during the pendency of this application he has been served with a written order. He proposes to challenge the legality of that order by means of a fresh O.A. This application, in our opinion, becomes infructuous. It is accordingly dismissed.


(M. Y. Priolkar)
M(A)


(S. K. Dhaon)
V/C

Order/Indorsement despatched
to Applicant's Representative(s)
on 20/10/92


20/10/92